

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

(22) T.C.P. -43/397-398/(MB)/2016  
CA 03/2016

CORAM: Present : SHRI M.K. SHRAWAT  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 27.08.2018

NAME OF THE PARTIES: Rajinder Kaur  
V/s  
Tristar Air Conditioning Pvt.. Ltd.

SECTION OF THE COMPANIES ACT: 397-398

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**ORDER**

1. The Learned Representative of the Petitioner is present.
2. Referred an earlier Order of the Hon'ble Supreme Court dated 21.04.2017 wherein a direction were to the Hon'ble Bombay High Court to address by way of review an earlier Order.
3. The Learned Representative has also informed that now it is listed for hearing before the Hon'ble Supreme Court on 07.09.2018. Copy of Cause List on record. As a consequence, since the entire proceeding are sub-judiced before the Hon'ble High Court and Supreme Court and it will take some time for adjudication. Consequently this Petition deserves to be adjourned sine-die with a liberty to the Litigant to mention the matter on finalization of the Order before the Supreme Court.
4. Adjourned **Sine-Die.**

SD/-

**M.K. SHRAWAT**  
**Member (Judicial)**

**27.08.2018.**

HHS